

REVISED

ITEM NO.12

COURT NO.17

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petitions for Special Leave to Appeal (Crl.) Nos. 4363-4364/2023

(Arising out of impugned final judgment and order dated 07-03-2022 in CSR No. 2/2017 and 07-03-2022 in CRLA No. 376/2022 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

STATE OF U.P.

Petitioner(s)

VERSUS

RAHUL SINGH @ GOVIND SINGH

Respondent(s)

(IA No. 47715/2023 - EXEMPTION FROM FILING O.T.)

Date : 03-09-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PANKAJ MITHAL
HON'BLE MR. JUSTICE R. MAHADEVAN

For Petitioner(s) Ms. Garima Prasad, Sr Adv, A.A.G.
Mr. Shaurya Sahay, AOR
Mr. Shobhit Dwivedi, Adv.
Mr. Aditiya Kumar, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

On the last date of hearing, Mr. Rajeev Mishra, learned counsel appeared on behalf of the respondent and informed the Court that he has instructions to appear on his behalf and that he would be filing his vakalatnama within a week. But so far, no vakalatnama (or any counter affidavit) has been filed by him. The said counsel is not even present today.

In view of the above, we direct issuance of non-bailable warrant against the respondent. The same shall be executed by the concerned Station House Officer, Police Station Dalmau, District-Rae Bareilly.

On the next date of hearing, the respondent-accused shall be produced before this Court.

List on 01.10.2024.

(SNEHA DAS)
SENIOR PERSONAL ASSISTANT

(RAM SUBHAG SINGH)
COURT MASTER (NSH)

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RECORD OF PROCEEDINGS

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